

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No. 223/95 in
OA No. 2157/93

New Delhi this the 21st day of March, 1996.

Hon'ble Sh. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Lacchu Singh s/o Sh. Prabhy Dayal,
2. Megha Ram s/o Sh. Asha Ram,
3. Gaffar s/o Sh. Yushuf,
4. Bhanwar Dan Charan, s/o Sh. Kan Dan Charan,
5. Mohammad ushman s/o Sh. Nasir Khan,
6. Chetan Ram s/o Sh. Ashu Ram,
7. Gorkha s/o Sh. Birdha,
8. Govind Ram s/o Sh. Pura Ram,
9. Debu Ram s/o Sh. Adhu Ram,
10. Sirajuddin s/o Sh. Mohamad Rafiq,
11. Kheta Ram s/o Sh. Sugna Ram,
12. Gauri Shankar Maru s/o Sh. Mahu Lal Maru,
13. Raj Kumar s/o Sh. Mai Ram,
14. Sh. Babu Lal s/o Sh. Tara Chand,
15. Satya Narain s/o Sh. Piru Ram,
16. Kailash Narain s/o Sh. Ram Lakhlan.
17. Mahendra Kumar Tripathi, s/o Sh. M.L.Tripathi,
18. Yashin s/o Sh. Mahmood,
19. Sarwan Kumar s/o Sh. Khiraj Ram,
20. Fateh Mohamad s/o Sh. Noor Mohammad,

R/o Gaur Bhawan, Gali No. 40, Sadh Nagar-II,
Palam Colony, New Delhi.

.....Applicants.
(By Advocate Sh. Yogesh Sharma proxy for Sh. V.P. Sharma, Counsel)
Versus

1. Sh. R.M. Aggarwal,
Divisional Railway Manager,
Northern Railway, Bikaner Division,
Bikaner (Raj).

.....Respondent.

(By Advocate Sh. P.S. Mahendru)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

We have heard Sh. Yogesh Sharma, proxy counsel

A

for Sh. V.P. Sharma, counsel for the applicant and Sh. P.S. Mahendru, learned counsel for the respondents.

2. Both the counsel agree that nothing further survives in the C.P. Accordingly, C.P. is dismissed and the notices against the respondents are discharged.

3. However, if any grievance survives, with respect to any of the applicants in OA-2157/93, it will be open to them to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

A Vedavalli
(Dr. A. Vedavalli)

Member (J)

S.R. Adige
(S.R. Adige)
Member (A)